

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

SERVICE TAX Appeal No. 11182 of 2018-DB

[Arising out of Order-in-Original/Appeal No VAD-EXCUS-002-APP--608-2017-18 dated 20.11.2017 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-VADODARA-I]

Prafful Overseas Pvt Limited

Plot No. 9-C, GIDC Panoli, Taluka-ankleshwar,
BHARUCH, GUJARAT

.... Appellant

VERSUS

Commissioner of Central Excise & ST, Vadodara-ii

1st floor, Room No.101, New Central Excise building,
Vadodara, Gujarat -390023

.... Respondent

APPEARANCE :

None for the Appellant

Shri Anand Kumar, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. SOMESH ARORA, MEMBER (JUDICIAL)
HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)**

DATE OF HEARING/ DECISION: 10.05.2024

FINAL ORDER NO. 11029/2024

C.L. MAHAR :

Learned advocate submitted a letter dated 03.05.2024 along with Form No. SVLDRS-4 indicating that the matter has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly the matter stand disposed of as withdrawn.

(Dictated and pronounced in the open court)

**(Somesh Arora)
Member (Judicial)**

**(C L Mahar)
Member (Technical)**

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